



FORM 26 (See rule 4A)

Affidavit to be filed by the candidate along with nomination paper before the returning officer for election to Council of State by e - election 2014 from Madhya Pradesh assembly constituency.

PART - A

JAVADEKAR PRAKASH KESHAV son of JAVADEKAR KESHAV

Janarmana

aged 63 years, resident of 11 Suavan Apts. Mayur Colony Kothrud Pune 411038 Maharashtra, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- 1) I am a candidate set up by Bharatiya Janata Party.
- 2) My name is enrolled in Vidhan Sabah Kothrud Pune Maharashtra, 210 at Serial 102 in Part No.175.
- 3) My contact telephone number(s) is 09899331117 and my e-mail ID is pjavdekar @gmail.com.
- 4) Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

Sr no	Names	PAN	The financial year for which the last Income tax return has been filed	Total income shown in Income tax return (in rupees)
1	Self	AAUPJ1845L	2013-14	843766
2	Spouse	ADCPJ8240Q	2013-14	971703
3	Dependent 1	NIL	NIL	NIL

5) I am not accused of any such offence(s) punishable with imprisonment for 2 years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction. NIL

If the deponent is accused of any offence(s) he shall furnish the following information:-

i) The following case (s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more:-

(a)	Case/First Information Report No/Nos. together with complete details of concerned Police Station/District/State.	NIL
(b)	Section(s) of the concerned Act(s) and short description of the offence(s) for which charged	NIL
(c)	Name of the Court, Case No. and date of order taking cognizance:	NIL
(d)	Court(s) which framed the charge(s)	NIL
(e)	Date(s) on which the charges(s) was/were framed	NIL
(f)	Whether all or any of the Proceedings (s) have been Stayed by any Court (s) of Competent jurisdiction	NIL



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(ii) The following case (s) is / are pending against me in which cognizance has been taken by the court [other than the cases mentioned in item (i) above]

(a)	Name of the Court Case No. and date of order taking cognizance	NIL
(b)	The details of cases where the Court has taken cognizance, Section (s) of the Act (s) and description of the offence (s) for which cognizance taken	NIL
(c)	Details of Appeal (s) Application (s) for Revision (if any) filed against The above order (s)	NIL

(6) I have not been convicted of an offence (s) [other than any offence (s) referred to in sub-section (1) or sub-section (2) or covered in sub-section (3), of section 8 of the Representation of the People Act, 1951 (43 of 1951) and sentenced to imprisonment for one year or more.

If the deponent is convicted and punished as aforesaid, he shall furnish the following Information NA

In the following cases, I have been convicted and sentenced to imprisonment by a court Of law.

(a)	The details of cases, section(s) of the concerned Act(s) and description of the offence(s) for which convicted	NIL
(b)	Name of the court(s) case No and date(s) of order(s)	NIL
(c)	Punishment imposed	NIL '
(d)	Whether any appeal was/has been filed against the conviction order if so details and the present status of the appeal:	NIL



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(7) that I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all my dependents.

A. Details of movable assets

Sr No	Description	Self	Spouse	Dependent
(i)	Cash in Hand	30500	54200	NIL
	Details of deposit in Bank accounts (FDRs Term Deposit and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies/ Mutual funds and others and the amount The Saraswat Coop Bank 18910/21102 22235/17699 935/G14 State Bank Of India 30362211597 7442 HDFC Bank 3761/5653 Bank Deposits State Bank Of India Saraswat Coop bank	90863 96963 5745 750328 1966 106002 1017875 200000	15447 494187 218979 161615 4179329	NIL
(iii)	Details of Investment in Bonds / Share Debentures and units in Companies/ Mutual funds and others and amount Mutual Funs REC\ National Highwy Bonds Shares Sraswat Coop Bank Ltd	581999	795717 996000 25000	NIL



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(iv)	Details of Investment in NSS,			NIL
	Postal Savings, Insurance			IVIE
	policies and investment in any			
	Financial instruments in Post			
	office or Insurance Company			
	and the amount			
	NSCs	110000	110000	
	PPF	380870	682936	
-	Post Recurring	300070	002930	
-	Deposits741/42/71		564000	
	LIC	636302	573170	
(v)	Personal loans / advance given	050502	5/51/0	
3.5	to any person or entity including			NIL
	firm, company, Trust etc and			INIL
	other receivables from debtors			
	and the amount			
	Chintamani Pat Sanstha	120104	134444	
(vi)	Motor Vehicles/	A-2-3-3-3-3-3-3-3-3-3-3-3-3-3-3-3-3-3-3-		NIL
	Aircrafts/Yachts/Ships (Details			3 //62-20
	of Make, registration number etc			
	year of purchase and amount)			
	DL4CAN6468 Honda City 2013	710400		
	MH12ET1978 Maruti Alto 2008		200000	
	MH12HZ9574 Honda City2012		867743	
(vii)	Jewellery, bullion and valuable			NIL
	thing(s) (give details of weight			×
	and value)			
	63 gms/280gms@2900 gm	182700	812000	_
(ix)	Gross Total Value	5022617	10884767	NIL

B. Details of Immovable Assets

Sr no	Description	Self	Spouse	Dependent
(i)	Agricultural Land Location(s) survey number(s)	NIL	Khanapur Tq Tuljapur	NIL
	Area (total measurement in acres)	NIL	0.10	NIL
	Whether inherited property (Yes or No)		NO	NIL
	Date of purchase in case of self-acquired property	NIL	15/03/2013	NIL
	Cost of land (in case of purchase) at the time of purchase	NIL	Rs. 85200	NIL



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	Any investment on the land by way of development, construction etc.	NIL	=	NIL
	Approximate current market value		Rs. 85200	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	Warwadi Dist Pune Gut No 220	NIL
	Area (total measurement in sq.ft.)		5000	NIL
	Whether inherited property (Yes or No)			NIL
	Date of purchase in case of self-acquired property		10/5/2011	NIL
	Cost of land (in case of purchase) at the time of purchase		Rs. 368246	NIL
	Any investment on the land by way of development, construction etc		-	NIL
	Approximate current market value		Rs. 368246	NIL
(iii)	Commercial Buildings (including apartments) -Location(s) -survey number(s)	NIL	NIL	NIL
	Area (total measurement in sq.ft.)	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft.)	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL
	Date of purchase in case of self-acquired property	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc	NIL	NIL	NIL
77.0	Approximate current market value	NIL	NIL	NIL
(iv)	Residential Building (including apartments) -Location(s) -survey number(s)	Kothrud Pune 129/30/31	Kothrud Pune 129/30/31 F no 403 126/2B /2 Pune	NIL
	Area (total measurement in sq.ft.)	1053.84	873.84	NIL
	Built-up Area (total measurement in sq.ft.)	1200.00	1021	NIL
	Whether inherited property (Yes or No)	No	NO	NO



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	Date of purchase in case of self-acquired	15/09/199	15/09/1999	NIL
	property	9	7/07/2012	
	Cost of property (in case of purchase) at	1451125	1199406	NIL
	the time of purchase		4620500	
	Any investment on the land by way of	NIL	NIL	
	development, construction etc			
(v)	Others (such as interest in property)	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v)	7000000	6000000	NIL
122	above		4620500	

(8) I give herein below the details of liabilities/dues to public financial institution and

government:-

Sr	Description	Self	Spouse	Dependent
no	and the state of t	-	1	
(i)	Loan or dues to Bank/financial	NIL	NIL	NIL
	institution(s)			
	Name of the Bank or Financial institution,			
	Amount outstanding, Nature of loan			
	Any other liability	WE SHE		
	Grand total of liabilities	NIL	NIL	NIL
(ii)	Government dues:	NIL	NIL	NIL
	Dues to department dealing with			
	government accommodation			
	Dues to department dealing with supply	NIL	NIL	NIL
	of water		5.777	S 777
	Dues to department dealing with supply	NIL	NIL	NIL
	of electricity	N.777	NIII	NIII
	Dues to department dealing with supply	NIL	NIL	NIL
	of telephone/mobiles	NIII	NIL	NIL
	Dues to department dealing with	NIL	18115	INIL
	government transport (including aircrafts			
-	and helicopters) Income tax dues	NIL	NIL	NIL
	Wealth tax dues	NIL	NIL	NIL
	Service tax dues	NIL	NIL	NIL
	Municipal/Property Tax dues	NIL	NIL	NIL
	Sales Tax dues	NIL	NIL	NIL
	Any other dues	NIL		1500-50
(iii)	Grand total of all government dues	NIL	NIL	
(iv)	Whether any other liabilities are in	NIL	NIL	NIL
(1.4)	dispute, if so, mention the amount			
	involved and the authority before which it			
	is pending.			



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(9) Details of profession or occupation

(a) Self

Social Worker

(b) Spouse

Educationist\ Consultant

(10) My educational qualification is as under

B.Com. from Garware College of Commerce of University of Pune (OCT1971)

PART-B

(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

1.	Name of the candida	te			Javdekar F	rakash Keshav	
2.	Full postal address	Full postal address 11 Suavan Apts. Ma Colony Kothrud Pur 411038 Maharashtra			othrud Pune		
3.	Number and name of	f the constitue				bah Kotrud arashtra,210 at in Part	
4.	Name of political par (otherwise write 'Ind		t up the candidate Bhartiya Jana		anata Party		
5.	(i) Total no of pending been framed by the continuous with imprisonment for	ng cases wher ourt for offen	ces punishal		NIL		
1	(ii) Total number of court(s) have taken comentioned in item (i)	ognizance [o		e cases	NIL		
6.	Total number of cases in which convicted and sentenced to imprisonment for one year or more [except for offence referred to in subsections (1),(2) or (3) of section 8 of Representation of the people Act, 1951]			NIL			
7.		PAN of		0 0000000000000000000000000000000000000	or which come Tax filed	Total income shown	
	(a) Candidate	AAUPJ1845	5L	FY 20	13-14	843766	
	(b) spouse	ADCPJ8240	Q	FY 20	13-14	971703	
	(c) Dependent	NA		NA	_ E	NIL	
8.	Details of Assets and				I		
	Description	Self	Spouse	Depen	dent		
A	Movable Assets (Total Value)	5022617	10884767	NIL			



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В		Immovable Assets		
	I.	Purchase price of self-acquired immovable property	1451125	6273352
	II.	Development/construction cost of immovable property after purchase(if applicable)	NIL	NIL
	Ш.	Approximate current market price of-	7000000	11073946
		(a) Self acquired assets(total value)(b) inherited assets (total value)	1451125 NIL	6273352 NIL
9.		Liabilities		
	(i)	Government dues (Total)	NIL	NIL
	(ii)	Loans from Bank, financial institution and others (Total)	NIL	NIL
10.		Liabilities that under dispute	NIL	NIL
	(i)	Government dues (Total)	NIL	NIL
	(ii)	Loans from Bank, financial institution and others (Total)	NIL	NIL
11.	. Highest educational qualification: ((Give details of highest school/University education mentioning the full the certificate/diploma/degree course, name of the school/college/Univers year in which the course was completed.)			

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) there is no case of conviction or pending case against me other than those mentioned in item 5 and 6 of part A and B above;
- (b) I, my spouse, or my dependent do not have any assets or liability, other than those mentioned in items 7 and 8 of part A and items 8, 9 and 10 of part B above

Verified at Bhopal this the 7th day of June 2014.

Prakash Keshav Javadekar DEPONENT

SOLEMNY AFFIRMED REFORE ME BY THE WITHIN NAMES

NOTARY BHOPAL (INDIA)

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